

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1623

ANSWERED ON:08.03.2010

EXPORT OF IRON ORE

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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of export of iron ore during the last three years, State-wise and quantity-wise;
- (b) the details regarding countries to which iron ore is exported alongwith the rate at which such export is made;
- (c) whether the quantity and rate for the said exports are decided by the Union Government;
- (d) if so, the details thereof;
- (e) whether the Government has imposed an additional five per cent export duty on iron ore fines and lumps or proposes to ban export of iron ore;
- (f) if so, the details thereof and the reasons therefor; and
- g) the details of the action plan prepared in this regard during the Eleventh Five Year Plan?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) Almost entire quantity of iron ore is procured from the states of Orissa, Chattisgarh, Goa, Karnataka and Jharkhand and exported from the ports of Vishakapatnam, Chennai, Ennore, Goa, Paradip, Haldia, Krishnapatnam etc. The iron ore from different states gets stored and blended at various ports and hence loses its individual state-wise identity. Hence, the details of state-wise export of Iron ore are not available. However, the details showing port-wise export of iron ore during the years 2006-07, 2007-08 & 2008-09 are at Statement 1.

(b) India's country-wise iron ore exports for the last three years are at Statement 2. In so far as export from Public Sector is concerned, MMTC is exporting iron ore to Japan and S. Korea under long term agreements on benchmark prices which are finalised every year and are applicable throughout the year. For exports to China, prices are finalised on transaction to transaction basis. Average price for medium grade fines exported to China and MMTC's prices for lumps and fines exported to Japan and S. Korea during the years 2006-07, 2007-08 and 2008-09 are at Statement 3.

(c)&(d) No, Madam.

(e)&(f) Yes, Madam. Export duty @ 5% ad-valorem was imposed on iron ore fines and export duty on iron ore lumps was increased from 5% to 10% ad-valorem on 24th December, 2009 with a view to regulate iron ore exports, conserve natural resources and generate revenue. There is no proposal under consideration at present to ban export of iron ore.

(g) The Eleventh Five Year Plan, inter alia, suggests monitoring of iron ore exports with a view to ensuring adequate supplies to the Indian steel plants.